

of honeytraps as a *modus operandi* by foreign intelligence operatives. Advisories have been issued to all Concerned for compliance and directives have been issued to take stern action against defaulters under the "zero tolerance policy". Special attention is also paid to new entrants in training institutes. Simultaneously, regular intelligence liaison with other agencies is maintained to detect such attempts. In addition, security measures to safeguard classified documents/information are in place and updated regularly to counter emerging perspective threats.

**Encroached defence land in the country**

2258. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government is aware that there are around 9,700 acres of defence land which is under encroachment across the country;
- (b) if so, the details thereof;
- (c) whether Government has conceived any plan to retrieve/regain the substantial portion of land in a time-bound manner;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) and (b) Yes, Sir. As on 31.12.2018, 9622.807 acres of defence land has been reported to be encroached in the country.

(c) to (e) Detection, prevention and removal of encroachment is a continuous exercise. The Government has taken the following steps to check encroachments:

- (i) Respective user Services who manage Defence land are responsible for its protection, removal of encroachments and planning for its land use.
- (ii) Strengthening of Defence land management by way of computerisation and digitisation of land records; Survey, demarcation and verification of Defence lands and land Audit.
- (iii) Regular inspection of sites under respective jurisdiction is conducted by the CEO/DEO/Station Commander as the case may be.
- (iv) Issue of detailed instructions by the Government emphasising the need for ensuring vigilance, detection and prevention of new encroachments.
- (v) Removal of encroachments on Defence land under the provisions of Public

Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonment Act, 2006.

**Afforestation measures under CAMPA**

2259. SHRI MD. NADIMUL HAQUE: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) details of total area under forest cover in the country year on year for the last five years, State-wise;

(b) the afforestation measures carried out by the Compensatory Afforestation Fund Management and Planning Authority (CAMPA); and

(c) details of funds collected and spent by CAMPA for afforestation activities for aforesaid period?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Assessment of forest cover of the country is carried out biennially by the Forest Survey of India, Dehradun, an organization under the Ministry and the findings are published in India State of Forest Report (ISFR) accordingly. As per ISFR-2017, the total forest and tree cover in the country is 8, 02,088 square kilometres (sq.km.) (forest cover 7, 08,273 sq.km., tree cover 93,815 sq.km.) which is 24.39% of the geographical area of the country. There is an increase of 8,021 sq.km. (forest cover 6,778 sq.km., tree cover 1,243 sq.km.) of total forest and tree cover compared to that of ISFR-2015. The comparative details of State/UT wise forest cover as per ISFR-2015 and 2017 is given in Statement-I (*See below*).

(b) and (c) As per the provisions of the Compensatory Afforestation Fund Rules, 2018, the activities that are taken up from the CAMPA Funds include compensatory afforestation, Catchment Area Treatment, artificial regeneration, aided natural regeneration etc. Details of the compensatory levies received by Ad-hoc CAMPA during the last five years are given in Statement-II (*See below*).

Details of the funds disbursed by Ad-hoc CAMPA to the States/UTs during the last , five years for carrying out various activities are given in Statement-III (*See below*). Funds to the tune of ₹47436 crore have also been disbursed from the National Fund to the State Funds in August, 2019. The details are given in Statement-IV (*See below*).

During the last five years plantation of more than 12,60,00,000 trees has been stipulated from compensatory afforestation funds. State/UT wise details of land brought under CA during the last five years are given in Statement-V.